

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No. 832 of 2005

Jabalpur, this the 9th day of September, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Ms. Lanka Adilakshmi, D/o. Lanka
Venkatapa, age about 52 year,
Principal, Kendriya Vidyalaya,
Rajgarh (Biaore), MP, U/o. Transfer to
Kendriya Vidyalaya, AFS, Nalia.

.... Applicant

(By Advocate – Shri V. Tripathi & Shri Saurabh Tiwari)

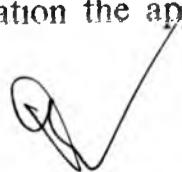
V e r s u s

1. Kendriya Vidyalaya Sangathan,
18, Institutional Area, Shaheed Jeet Singh
Marg, New Delhi 110 016, through
it's Commissioner.
2. The Dy. Commissioner (Personal),
Kendriya Vidyalaya, 18, Institutional Area,
Shaheed Jeet Singh Marg, New Delhi,
110 016.
3. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Bhopal Region, Opposite Maida
Mills, Bhopal – 462 011.
4. Collector, Rajgarh, Collectrorate,
Rajgarh (MP).
5. State of M.P., through the Chief
Secretary, Mantralaya, Vallabh Bhavan,
Bhopal (MP). Respondents

O R D E R (Oral)

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main reliefs :



"(ii) quash and set aside the impugned order of transfer dated 14.8.05 (Annexure A-11),

(iii) command the respondents to continue the applicant on her present place of posting as Principal, KV Rajgarh and permit her to work without any let or hindrance as such."

3. The brief facts of the case are that the applicant entered in the respondents organization as a TGT (Science) on 16th July, 1979. She was promoted as PGT (Maths) on 8th February, 1983. She was again promoted as Principal vide order dated 18.11.1996 (Annexure A-3). The applicant separated with her husband in the year 1997. Now she is transferred from Rajgarh (MP) to AFS, Nalia (Gujarat) vide impugned order dated 18th August, 2004 (sic 18th August, 2005). The applicant is a old lady of 52 years of age and earlier she was transferred from Amla to Rajgarh vide order dated 14th June, 2003 (Annexure A-5) and the respondents acting against the policy framed by them is again transferring the applicant by the impugned order dated 18.11.1996. She has made a representation dated 24th August, 2005 (Annexure A-13) to the respondents. This representation of the applicant is still pending with the respondents for consideration. The learned counsel for the applicant submitted that he will feel satisfied if the respondents are directed to consider and decide the said representation of the applicant and till the said representation of the applicant is decided by the respondents the applicant be not disturbed from the present place of posting.

4. In view of the submissions made by the learned counsel for the applicant, I feel that ends of justice would be met if I direct the applicant to submit a fresh representation to the respondent No. 1 within a week from the date of receipt of a copy of this order. I do so accordingly. If the applicant complies with this, the respondent No. 1 is directed to consider and decide the fresh representation alongwith the pending representation of the applicant dated 24.8.2005 (Annexure A-13), by passing a speaking, detailed and reasoned order within a period of one month from the date of

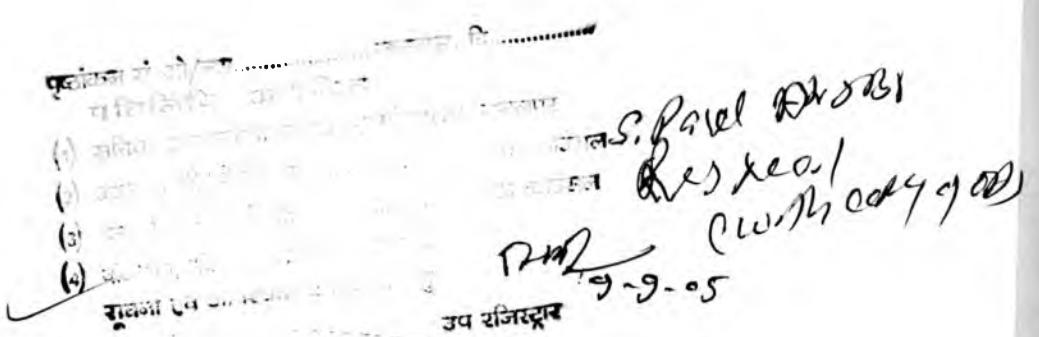


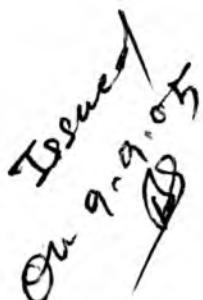
receipt of the fresh representation of the applicant. Till the said representations of the applicant are decided by the respondent No. 1 she will not be disturbed from the present place of posting. The learned counsel for the applicant is also directed to send a copy of this order as well as the copy of the petition to the respondent No. 1 immediately.

5. In view of the above the Original Application stands disposed of at the admission stage itself.


(Madan Mohan)
Judicial Member

“SA”


 (1) अपने दोस्तों को देखना
 (2) अपने दोस्तों को देखना
 (3) अपने दोस्तों को देखना
 (4) अपने दोस्तों को देखना
 उप रजिस्ट्रार
 2005-09-05
 S. Patel 2005-09-05
 Res. No. 1
 2005-09-05
 2005-09-05


 T.S. Patel
 2005-09-05